

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 79765 of 2018

(Arising out of Order-in-Original No.36-37/Central Excise/Pr.Commr/2018 dated 15.02.2018, passed by Commissioner of Central Goods, Service Tax & Central Excise, Ranchi.)

M/s.Central Coalfields Ltd.

(Barka Sayal Area, G. M. Office,
Sayal, Ramgarh, Jharkhand)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

(C. R. Building, 5, Main Road, Ranchi-834001)

Respondent

APPEARANCE:

None for the Appellant

Shri K. Choudhary, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.75324/2022

DATE OF HEARING : 13 June 2022
DATE OF DEISION: 13 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja